

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 112 of 2020**

**In the matter of:**

**Goldstar Enclave Pvt. Ltd.**

**...Appellant**

**Vs.**

**Jasjit Pal & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Vikrant Pachnanda and Mr. Jayant Mehta, Advocates**

**For Respondents: Ms. Neelu Singh, Advocate for R-2, Mr. Shaunak Mitra Advocate for R-1 & 2, Mr. Soumya Dutta, Advocate for R-1 & 2.**

**ORDER**  
**(Through Virtual Mode)**

**19.08.2020:** Mr. Shaunak Mitra , Learned Counsel appearing for R-1 & 2 prays for time to file Reply/Response. Accordingly R-1 & 2 for filing of Reply/Response ten days time is granted from today. The Learned Counsel for R-1 & 2 is directed to serve the copy of Reply/ Response one week before the next date of hearing to the Appellant side. It is open to the Appellant to file Rejoinder, if any, within three days thereafter. In respect of R-3,5,6,7,9,10,11 the service is in transit as per office endorsement and hence service is awaited.

The Registry is directed to list the matter on **14<sup>th</sup> September,2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sr/kam*